

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. NO. 277/2001

in

C.P. NO. 142/2001

in

O.A. NO. 2035/1995

This the 4<sup>th</sup> day of September, 2001.

(Ab)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

V.S.Tyagi

... Applicant

-versus-

S.P.Mehta & Ors.

... Respondents

O R D E R

Hon'ble Shri V.K.Majotra, Member (A) :

This is an application seeking review of order dated 23.3.2001 whereby CP No.142/2001 was dismissed. Earlier on contempt proceedings, namely, CP No.191/1998 filed by the applicant in relation to Tribunal's order dated 3.10.1996, was dismissed vide order 6.8.1998 with liberty to the applicant to file a fresh OA. Order dated 23.3.2001 disposing of various MAs, RA No.317/2000 and CP No.142/1998 was passed after considering the case of the applicant on merit. Various applications filed by the applicant, after detailed consideration, were found to be devoid of merit. The applicant has attempted to re-argue the entire case by seeking review of the order in relation to CP No.142/2001.

2. We find that the present application is beyond the scope and ambit of review and the same is dismissed in circulation.

V.K.Majotra

( V.K.Majotra )  
Member (A)

Ashok Agarwal

( Ashok Agarwal )  
Chairman

/as/